

IN THE HIGH COURT OF JHARKHAND AT RANCHI

Cr. Revision No. 32 of 2012

Salim Ansari and another Petitioners

Versus

State of Jharkhand through the CBI Opp. Party

CORAM: HON'BLE MRS. JUSTICE ANUBHA RAWAT CHOUDHARY

For the Petitioner : Mr. Amit Kumar, Advocate

For the Opp. Party : Mr. Rohit Sinha, Advocate

Through Video Conferencing

13/10.09.2021

1. Learned counsel for the petitioner Mr. Amit Kumar has expressed his inability to argue the case today. He has referred some judgments, but he does not have the citation of those judgments. Learned counsel submits that the matter may be placed on 01.10.2021 and on that day he shall argue the case with relevant citations and will not seek any adjournment.
2. Post this case on 01.10.2021 to be taken up as the first case at 2.15 p.m.
3. Learned counsel for the petitioner shall forward the copies of the judgment to be relied upon by him to this court as well as to the learned counsel for the opposite party latest by 27.10.2021.

(Anubha Rawat Choudhary, J.)

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